

**BEFORE THE NATIONAL GREEN TRIBUNAL**  
**SOUTHERN ZONE, CHENNAI**

**ORIGINAL APPLICATION No. 12 OF 2023 (SZ)**

**IN THE MATTER OF:**

K. Ramesh Babu,  
Hyderabad

....

Applicant(s)

Versus

Union of India,  
rep by its Secretary,  
MoEF&CC, New Delhi & Ors.

....

Respondent(s)

**REPORT OF THE TELANGANA POLLUTION CONTROL BOARD (R5)**  
**RUNNING INDEX**

<b>Sl. No</b>	<b>Particulars</b>	<b>Page Nos.</b>
1.	Report dated 17.04.2026 of Telangana Pollution Control Board (Respondent No. 5).	1 – 4
2.	<b>Annexure-I</b> – Respondent Board letter dated 19.11.2024 addressed to the Collector & District Magistrate, Bhadradi-Kothagudem District for recovery of Environmental Compensation under Revenue Recovery Act, 1864.	5 – 7
3.	<b>Annexure-II</b> – DO letter dated 16.05.2025 addressed by Respondent Board to the Collector & District Magistrate, Bhadradi-Kothagudem District for recovery of Environmental Compensation under Revenue Recovery Act, 1864.	8 – 9
4.	<b>Annexure-III</b> – DO letter dated 20.01.2026 addressed by Respondent Board to the Collector & District Magistrate, Bhadradi-Kothagudem District for recovery of Environmental Compensation under Revenue Recovery Act, 1864.	10 – 12
5.	<b>Annexure-IV</b> – Collector & District Magistrate, Bhadradi-Kothagudem District letter dated 12.02.2026 addressed to the Respondent Board.	13 – 21
6.	<b>Annexure-V</b> – Hon'ble NGT, Chennai Order dated 26.02.2026.	22 – 23

**Place: Hyderabad.**

**Date: 20-04-2026.**

*T. Sai Krishnan*  
**COUNSEL FOR RESPONDENT No.5**

**T. SAI KRISHNAN**

**REPORT OF TELANGANA POLLUTION CONTROL BOARD (R5) DATED 17.04.2026 IN OA No. 12 OF 2023.**

It is to submit that an Original Application No. 12 of 2023 was filed by Sri. K. Ramesh Babu, Hyderabad before Hon'ble NGT, Chennai against illegal stone quarry mining and stone crushing activities by the private respondents at Toggudem (V), Paloncha (M), Bhadradi Kothagudem District without obtaining necessary permissions from Government Departments & TGPCB and for causing dust nuisance to the surrounding areas.

*The Hon'ble NGT, Chennai vide order dated 26.02.2026 noted that revenue recovery proceedings have been initiated, no progress has been shown in that regard. The Hon'ble NGT, Chennai further noted that the learned counsel appearing for the respondents submitted that payments of Rs.10,000/- and Rs.20,000/- have been made to the Tahsildar, whereas the claims against each quarry owner range between Rs.55 Lakhs and Rs.2.5 Crore.*

*In this regard, the Hon'ble NGT, Chennai directed private parties, the State Pollution Control Board, the Mines and Geology Department and the Revenue Department to file their respective detailed reports indicating the amount levied, the amount collected, the reasons for the delay in recovery and the action plan with a time frame for recovery of the amount, before the next date of hearing.*

The case was posted for further hearing on 22.04.2026.

In this regard, the following is submitted: -

The details of Stone Metal Quarries are as follows:-

1. M/s Smt. Ch. Nagamma (1.0 Ha) and (4.0 Ha), Sy.No.42 & 43, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District (R8)
2. M/s Sri Boda Chittibabu (1.0 Ha), S/o Late Boda Bikku, R.Sy.No. 20/A, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District (R12)
3. M/s Sri Settipalli Narsimha Rao (1.0 Ha), R.Sy.No. 12, Thogudem(V), Palvoncha(M), Bhadradi Kothagudem District (R13)
4. M/s Sri Sode Satish (1.0 Ha), S/o Mutyalu, R.Sy.No. 22, Thogudem(V), Palvoncha(M), Bhadradi Kothagudem District (R14)
5. M/s Sri Vage Venkateswar Rao (2.023 Ha), S/o Chinnabbi, R.Sy.No.20, Thogudem(V), Palvoncha (M), Bhadradi Kothagudem District (R9)
6. M/s Sri Banoth Ramaiah (5.058 Ha), R.Sy.No. 12 & 14, Thogudem(V), Palvoncha (M), Bhadradi Kothagudem District (R11)
7. M/s Islavath Raju (0.8 Ha), Sy.No. 46, Thogudem(V), Palvoncha (M), Bhadradi Kothagudem District (R15)

8. M/s. Sri Lunavath Kishan (6.273 Ha. Building Stone & Road Metal Mine), Sy. No. 29 & 30, Thogudem (V), Palvancha (M), Bhadradri Kothagudem District (R10).

Earlier, the stone metal quarries at S.No.1 to 7 were operating without obtaining Environmental Clearance, Consent for Establishment and Consent for Operation. The Board had issued closure orders vide orders dated 15.03.2023 to the stone quarry units at Sl.No.1 to 7 for operating without consents of the Board.

Earlier, the respondent Board had calculated environmental compensation on the stone & metal quarry mines for 21 days i.e., from the day of non-compliance observed during inspection on 23.02.2023 to till the date of closure order 15.03.2023 issued by the Board and issued Show Cause Notices dated 11.12.2023 regarding levy of compensation on the above said Stone Metal Quarry mines at S.No.1 to 7 (8 nos.) for which closure orders were issued.

The Hon'ble NGT vide order dated 13.12.2023 noted the following " *When normally the Telangana SPCB levies penalty based on the report of the Department of Mines and Geology, in this case, apparently, it was not applied for the reasons best known to the Telangana SPCB. They have only calculated the damages for a period of 21 days only i.e. from the date of inspection till the date of show cause notice issued.*"

In compliance to the Hon'ble NGT order dated 13.12.2023, the Task Force committee of the Board has once again reviewed the assessment of violation days for calculating the Environmental Compensation to be levied. The Representatives of the quarries have also attended the meeting and the committee has levied revised Environmental Compensation.

The details of revised Environmental Compensation levied are as follows:

S. No.	Name of the Quarry	Final EC amount levied vide order dated 20.07.2024
1.	a. M/s Smt. Ch. Nagamma (1.0 Ha), Sy.No.42 & 43, Toggudem (V), Paloncha (M), Bhadradri Kothagudem District.	Rs.92,04,000/-
	b. M/s Smt. Ch. Nagamma (4.0 Ha) Sy.No.42 & 43, Toggudem (V), Paloncha (M), Bhadradri Kothagudem District.	Rs.1,67,04,000/-
2.	M/s Sri Vage Venkateswar Rao (2.023 Ha), S/o Chinnabbi, R.Sy.No.20, Thogudem(V), Palvoncha (M), Bhadradri Kothagudem District.	Rs.1,51,68,000/-
3.	M/s Sri Banoth Ramaiah (5.058 Ha), R.Sy.No. 12 & 14, Thogudem(V), Palvoncha (M), Bhadradri Kothagudem District.	Rs.1,56,72,000/-
4.	M/s Sri Boda Chittibabu (1.0 Ha), S/o Late Boda Bikkur, R.Sy.No. 20/A, Toggudem (V), Paloncha (M), Bhadradri Kothagudem District	Rs.1,01,34,000/-
5.	M/s Sri Settipalli Narsimha Rao (1.0 Ha), R.Sy.No. 12, Thogudem(V), Palvoncha(M), Bhadradri Kothagudem District.	Rs.1,47,30,000/-

S. No.	Name of the Quarry	Final EC amount levied vide order dated 20.07.2024
6.	M/s Sri Sode Satish (1.0 Ha), S/o Mutyalu, R.Sy.No. 22, Thogudem(V), Palvoncha(M), Bhadradi Kothagudem District.	Rs. 53,82,000/-
7.	M/s Islavath Raju (0.8 Ha), Sy.No. 46, Thogudem (V), Palvoncha (M), Bhadradi Kothagudem District.	Rs. 55,62,000/-

As the stone metal quarries mentioned in S. Nos. 1 to 7 have not paid the Environmental Compensation, the Board addressed a letter dated 19.11.2024 to the Collector and District Magistrate, Bhadradi Kothagudem District, requesting initiation of action for recovery of Environmental Compensation under the Revenue Recovery Act. Subsequently, the Board again addressed a D.O. letter dated 16.05.2025 to the Collector and District Magistrate, Bhadradi Kothagudem District, to initiate action for recovery of Environmental Compensation under the Revenue Recovery Act. Copies of the letters are submitted as **Annexure - I, II.**

The Board again addressed a reminder D.O letter dt:-20.01.2026 to the Collector and District Magistrate, Bhadradi Kothagudem district for recovery of Environmental Compensation under Revenue Recovery Act. Copy of the letter is submitted as **Annexure - III.**

In this connection, the District Collector, Bhadradi Kothagudem District, vide letter dated 12.02.2026, informed that the defaulters have made a part payment of Rs. 1,20,000/- through DD No. 333554, dated 22.12.2025, in favor of the Environmental Compensation Fund. A copy of the letter is submitted as **Annexure-IV.**

The details of the Environment compensation paid till date are submitted as follows:

Sl. No.	Name of the Quarry	Amount of environmental compensation levied in Rs.	Amount (Cash) Paid by the defaulter in Rs.
1	M/s Islavath Raju (0.8 Ha), Sy.No. 46, Thogudem (V), Palvoncha (M), Bhadradi Kothagudem District.	Rs. 55,62,000/-	Rs.10,000/-
2	M/s Smt. Ch. Nagamma (1.0 Ha), Sy.No.42 & 43, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District.	Rs.92,04,000/-	Rs.20,000/-
3	M/s Smt. Ch. Nagamma (4.0 Ha) Sy.No.42 & 43, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District.	Rs.1,67,04,000/-	0

4	M/s Sri Banoth Ramaiah (5.058 Ha), R.Sy.No. 12 & 14, Thogudem(V), Palvoncha (M), Bhadradi Kothagudem District.	Rs.1,56,72,000/-	Rs.20,000/-
5	M/s Sri Boda Chittibabu (1.0 Ha), S/o Late Boda Bikku, R.Sy.No. 20/A, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District	Rs.1,01,34,000/-	Rs.20,000/-
6	M/s Sri Settipalli Narsimha Rao (1.0 Ha), R.Sy.No. 12, Thogudem(V), Palvoncha(M), Bhadradi Kothagudem District.	Rs.1,47,30,000/-	Rs.20,000/-
7	M/s Sri Sode Satish (1.0 Ha), S/o Mutyalu, R.Sy.No. 22, Thogudem(V), Palvoncha(M), Bhadradi Kothagudem District.	Rs. 53,82,000/-	Rs.10,000/-
8	M/s Sri Vage Venkateswar Rao (2.023 Ha), S/o Chinnabbi, R.Sy.No.20, Thogudem(V), Palvoncha (M), Bhadradi Kothagudem District.	Rs.1,51,68,000/-	Rs.20,000/-
	Total:	Rs. 9,25,56,000/-	Rs.1,20,000/-

The Board is coordinating with the District Collector, Bhadradi Kothagudem district to ensure that the levied Environmental Compensation is recovered at the earliest.

**Date: 17-04-2026**

**Place: Kothagudem**

  
**ENVIRONMENTAL ENGINEER**  
 ENVIRONMENTAL ENGINEER  
 T.G. Pollution Control Board  
 Regional Office, KOTHAGUDEM

(5)

Annexure-I



**TELANGANA POLLUTION CONTROL BOARD**  
Paryavaran Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018  
Phones : 040-23887500 Fax: 040 - 23887519

**BY REGD. POST WITH ACK. DUE**

**Lr No. KGM-Legal/TGPCB/TF/BO/UH-VI/2024-1852**

**Date:19.11.2024**

To  
The Collector & District Magistrate,  
Bhadradi Kothagudem District.

<b>Sub:</b>	TGPCB - Hon'ble NGT, Chennai - Original Application No. 12 of 2023 filed by Sri K. Ramesh Babu, Hyderabad vs Union of India & Ors. against illegal stone quarry mining and stone crushing activities by the private respondents at Toggudem (V), Paloncha (M), Bhadradi Kothagudem District without obtaining necessary permissions from Government Departments & TGPCB and for causing dust nuisance to the surrounding areas - Levied Environmental compensation (EC) - <b>Non-payment of EC - Recovery of Environmental compensation (EC) under Revenue Recovery Act - Reg.</b>
<b>Ref :</b>	<ol style="list-style-type: none"> <li>1. O.A No 12 of 2023 filed by Sri K. Ramesh Babu, Hyderabad vs Union of India &amp; Ors. in Hon'ble NGT, Chennai against illegal stone quarry mining and stone crushing activities.</li> <li>2. Closure order dated 15.03.2023 issued to the mines.</li> <li>3. Hon'ble NGT order dated 13.12.2023 in O.A No 12 of 2023.</li> <li>4. Task Force Committee meeting held on 23.01.2024 &amp; 06.04.2024 at Board Office, Hyderabad.</li> <li>5. Lr dated 25.05.2024 of AD, Mines &amp; Geology, Bhadradi Kothagudem.</li> <li>6. Task Force Committee meeting held on 16.07.2024 at Board Office, Hyderabad.</li> <li>7. Order No. KGM - 01/TSPCB/U-VI/TF/2023 dated 20.07.2024 levying EC.</li> <li>8. Hon'ble NGT Order dated 21.08.2024 in OA No. 12 of 2023 (SZ).</li> <li>9. Reports of EE, RO, Kothagudem dt. 30.08.2024 &amp; 07.11.2024.</li> </ol>

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An Original Application No. 12 of 2023 was filed by Sri K. Ramesh Babu, Hyderabad vs Union of India & Ors., in Hon'ble NGT, Chennai against illegal stone quarry mining and stone crushing activities by the private respondents at Toggudem (V), Paloncha (M), Bhadradi Kothagudem District without obtaining necessary permissions from Government Departments & TGPCB and for causing dust nuisance to the surrounding areas.

The Board, vide order dated 15.03.2023 issued closure orders to the following Stone & Road Metal Quarry for operating without CFE / CFO of the Board and causing pollution in the area.

i.	M/s Islavath Raju (0.8 Ha), Sy.No. 46, Thogudem(V), Palvoncha (M), Bhadradi Kothagudem District
ii.	M/s Smt. Ch. Nagamma (1.0 Ha), Sy.No.42 & 43, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District
iii.	M/s Smt. Ch. Nagamma (4.0 Ha), Sy.No.42 & 43, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District
iv.	M/s Sri Banoth Ramaiah (5.058 Ha), R.Sy.No. 12 & 14, Thogudem(V), Palvoncha (M), Bhadradi Kothagudem District
v.	M/s Sri Boda Chittibabu (1.0 Ha), S/o Late Boda Bikku, R.Sy.No. 20/A, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District
vi.	M/s. Sri Settipalli Narsimha Rao (1.0 Ha), R.Sy.No. 12, Thogudem(V), Palvoncha(M), Bhadradi Kothagudem District
vii.	M/s Sri Sode Satish (1.0 Ha), S/o Mutyalu, R.Sy.No. 22, Thogudem(V), Palvoncha(M), Bhadradi Kothagudem District
viii.	M/s Sri Vage Venkateswar Rao (2.023 Ha), S/o Chinnabbi, R.Sy.No.20, Thogudem(V), Palvoncha (M), Bhadradi Kothagudem District

The Hon'ble NGT has reviewed the case and issued order dated 13.12.2023 and the same is read as follows:

1. Today, we have gone through the reports of the Department of Mines and Geology and the Telangana State Pollution Control Board.

6

2. When normally the Telangana SPCB levies penalty based on the report of the Department of Mines and Geology, in this case, apparently, it was not applied for the reasons best known to the Telangana SPCB. They have only calculated the damages for a period of 21 days only i.e. from the date of inspection till the date of show cause notice issued.
3. Let the Telangana SPCB give a reason as to why they have not followed the report of the Department of Mines and Geology in levying the environmental compensation and a reason for adopting a different yardstick for the quarry operators involved in this Original Application in particular. Let a detailed report be filed by the Telangana SPCB in this regard.
4. The Department of Mines and Geology is also directed to answer why the amounts were not recovered through they assessed, what is the action taken, and whether they will be able to even locate the quarry operators who ceased operations at least 5 or 6 years back."

In compliance of the Hon'ble NGT order dated 13.12.2023, the Board vide order dated 20.07.2024 levied Environmental Compensation on the following stone & metal quarries.

	Name of the Mines	Amount of Environmental Compensation levied (Rs)
i.	M/s Islavath Raju (0.8 Ha), Sy.No. 46, Thogudem(V), Palvoncha (M), Bhadradi Kothagudem District	55,62,000/-
ii.	M/s Smt. Ch. Nagamma (1.0 Ha), Sy.No.42 & 43, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District	92,04,000/-
iii.	M/s Smt. Ch. Nagamma (4.0 Ha), Sy.No.42 & 43, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District	1,67,04,000/-
iv.	M/s Sri Banoth Ramaiah (5.058 Ha), R.Sy.No. 12 & 14, Thogudem(V), Palvoncha (M), Bhadradi Kothagudem District	1,56,72,000/-
v.	M/s Sri Boda Chittibabu (1.0 Ha), S/o Late Boda Bikku, R.Sy.No. 20/A, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District	1,01,34,000/-
vi.	M/s. Sri Settipalli Narsimha Rao (1.0 Ha), R.Sy.No. 12, Thogudem(V), Palvoncha(M), Bhadradi Kothagudem District	1,47,30,000/-
vii.	M/s Sri Sode Satish (1.0 Ha), S/o Mutyalu, R.Sy.No. 22, Thogudem(V), Palvoncha(M), Bhadradi Kothagudem District	53,82,000/-
viii.	M/s Sri Vage Venkateswar Rao (2.023 Ha), S/o Chinnabbi, R.Sy.No.20, Thogudem(V), Palvoncha (M), Bhadradi Kothagudem District	1,51,68,000/-

The Hon'ble NGT vide order dated 21.08.2024 issued following orders :

*"Admittedly, none of the quarry owners paid the environmental compensation levied, which resulted in the closure of all the units. As on date, it is stated that none of the units are in operation. Except issuing the demand notice for environmental compensation, further action has not been taken by the TGPCB for recovering the amount".*

The case is posted for hearing on 02.12.2024.

The EE,RO,Kothagudem vide reports dated 30.08.2024 and 07.11.2024 submitted that no mine have paid the Environmental Compensation levied by the Board.

7

In view of the above, the Collector and District Magistrate, Bhadradri Kothagudem District is requested to initiate action on the following Stone Metal Quarries for recovery of Environmental Compensation under Revenue Recovery Act:

	Name of the Mines	Amount of Environmental Compensation levied (Rs)
i.	M/s Islavath Raju (0.8 Ha), Sy.No. 46, Thogudem(V), Palvoncha (M), Bhadradri Kothagudem District	55,62,000/-
ii.	M/s Smt. Ch. Nagamma (1.0 Ha), Sy.No.42 & 43, Toggudem (V), Paloncha (M), Bhadradri Kothagudem District	92,04,000/-
iii.	M/s Smt. Ch. Nagamma (4.0 Ha), Sy.No.42 & 43, Toggudem (V), Paloncha (M), Bhadradri Kothagudem District	1,67,04,000/-
iv.	M/s Sri Banoth Ramaiah (5.058 Ha), R.Sy.No. 12 & 14, Thogudem(V), Palvoncha (M), Bhadradri Kothagudem District	1,56,72,000/-
v.	M/s Sri Boda Chittibabu (1.0 Ha), S/o Late Boda Bikku, R.Sy.No. 20/A, Toggudem (V), Paloncha (M), Bhadradri Kothagudem District	1,01,34,000/-
vi.	M/s. Sri Settipalli Narsimha Rao (1.0 Ha), R.Sy.No. 12, Thogudem(V), Palvoncha(M), Bhadradri Kothagudem District	1,47,30,000/-
vii.	M/s Sri Sode Satish (1.0 Ha), S/o Mutyalu, R.Sy.No. 22, Thogudem(V), Palvoncha(M), Bhadradri Kothagudem District	53,82,000/-
viii.	M/s Sri Vage Venkateswar Rao (2.023 Ha), S/o Chinnabbi, R.Sy.No.20, Thogudem(V), Palvoncha (M), Bhadradri Kothagudem District	1,51,68,000/-

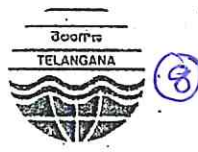
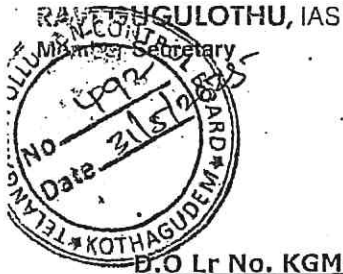
Sd/-  
MEMBER SECRETARY

Copy to:

1. The Environmental Engineer, TGPCB, Regional Office - Kothagudem for information and necessary action. He is directed to follow up with the District Collector for recovery of Environmental Compensation and report compliance.
2. The JCEE, ZO, Hyderabad for information and necessary action.

// T.C.F.B.O //

P. Jawahar  
Senior Environmental Engineer  
(TF-HYD : UH-VI)



# TELANGANA POLLUTION CONTROL BOARD

"Paryavarana Bhavan", A-3, Industrial Estate,  
Sanathnagar, Hyderabad - 500018.  
Phone : +91-40-23887518 (Office)  
Email : ms-tspcb@telangana.gov.in

BY REGD. POST WITH ACK. DUE

ANNEXURE-II

D.O Lr No. KGM-Legal/TGPCB/TF/BO/UH-VI/2025-510 Date: 16.05.2025

Dear Jitesh,

**Sub:** TGPCB - Hon'ble NGT, Chennai - Original Application No. 12 of 2023 filed by Sri K. Ramesh Babu, Hyderabad vs Union of India & Ors. against illegal stone quarry mining and stone crushing activities by the private respondents at Toggudem (V), Paloncha (M), Bhadradri Kothagudem District without obtaining necessary permissions from Government Departments & TGPCB and for causing dust nuisance to the surrounding areas - **Non-payment of Environmental compensation (EC) - Recovery of Environmental compensation (EC) under Revenue Recovery Act - Reminder - Reg.**

- Ref :**
1. O.A No 12 of 2023 filed by Sri K. Ramesh Babu, Hyderabad vs Union of India & Ors. in Hon'ble NGT, Chennai against illegal stone quarry mining and stone crushing activities.
  2. Closure order dated 15.03.2023 issued to the mines.
  3. Hon'ble NGT order dated 13.12.2023 in O.A No 12 of 2023.
  4. Order No. KGM - 01/TSPCB/U-VI/TF/2023 dated 20.07.2024 levying EC.
  5. Hon'ble NGT Order dated 21.08.2024 in OA No. 12 of 2023 (SZ).
  6. TGPCB Lr dated 19.11.2024 to the Collector & District Magistrate, Bhadradri Kothagudem District.

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This is with reference to the directions of the Hon'ble National Green Tribunal; Southern Zone, Chennai in Original Application No. 12 of 2023 filed by Sri K. Ramesh Babu, Hyderabad vs Union of India & Ors., against illegal stone quarry mining and stone crushing activities by the private respondents at Toggudem (V), Paloncha (M), Bhadradri Kothagudem District without obtaining necessary permissions from Government Departments & TGPCB and for causing dust nuisance to the surrounding areas.

The Board, vide order dated 15.03.2023 issued closure orders to the below Stone & Road Metal Quarry for operating without CFE / CFO of the Board and causing pollution in the area. The Hon'ble National Green Tribunal, reviewed the matter and issued order dated 13.12.2023 and in compliance with the said order, the Board, vide order dated 20.07.2024, levied Environmental Compensation on the following stone and metal quarry operators.

S.No	Name of the Mines	Amount of Environmental Compensation levied (Rs)
i.	M/s Islavath Raju (0.8 Ha), Sy.No. 46, Thogudem(V), Palvoncha (M), Bhadradri Kothagudem District	55,62,000/-
ii.	M/s Smt. Ch. Nagamma (1.0 Ha), Sy.No.42 & 43, Toggudem (V), Paloncha (M), Bhadradri Kothagudem District	92,04,000/-

REDUCE + REUSE + RECYCLE

Handwritten notes: 'A/E', 'Follow up', and a circled 'P'.

9

iii.	M/s Smt. Ch. Nagamma (4.0 Ha), Sy.No.42 & 43, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District	1,67,04,000/-
iv.	M/s Sri Banoth Ramaiah (5.058 Ha), R.Sy.No. 12 & 14, Thogudem(V), Palvoncha (M), Bhadradi Kothagudem District	1,56,72,000/-
v.	M/s Sri Boda Chittibabu (1.0 Ha), S/o Late Boda Bikkur, R.Sy.No. 20/A, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District	1,01,34,000/-
vi.	M/s. Sri Settipalli Narsimha Rao (1.0 Ha), R.Sy.No. 12, Thogudem(V), Palvoncha(M), Bhadradi Kothagudem District	1,47,30,000/-
vii.	M/s Sri Sode Satish (1.0 Ha), S/o Mutyalu, R.Sy.No. 22, Thogudem(V), Palvoncha(M), Bhadradi Kothagudem District	53,82,000/-
viii.	M/s Sri Vage Venkateswar Rao (2.023 Ha), S/o Chinnabbi, R.Sy.No.20, Thogudem(V), Palvoncha (M), Bhadradi Kothagudem District	1,51,68,000/-

The Hon'ble NGT vide order dated 21.08.2024 issued following orders:

*"Admittedly, none of the quarry owners paid the environmental compensation levied, which resulted in the closure of all the units. As on date, it is stated that none of the units are in operation. Except issuing the demand notice for environmental compensation, further action has not been taken by the TGPCB for recovering the amount".*

In this regard, a letter was earlier addressed to initiate recovery proceedings of the Environmental Compensation under the Revenue Recovery Act. As the mines have not paid the compensation amount and no recovery has been reported so far, it is once again requested to issue necessary instructions to the concerned Revenue Authorities for early recovery of the said Environmental Compensation amount towards compliance of the Hon'ble NGT's directions.

I request your kind intervention to ensure that necessary action on the Stone Metal Quarries for recovery of Environmental Compensation under Revenue Recovery Act be taken on priority as the matter is being reviewed by the Hon'ble NGT.

With warm regards,

  
Ravi Gugulothu

To  
Sri Jitesh V.Patil I.A.S,  
The Collector & District Magistrate,  
Bhadradi Kothagudem District.

**Copy to:**

1. The Environmental Engineer, TGPCB, Regional Office - Kothagudem for information and necessary action. He is directed to follow up with the District Collector for recovery of Environmental Compensation and report compliance.
2. The JCEE, ZO, Hyderabad for information and necessary action.



10



TELANGANA POLLUTION CONTROL BOARD

"Paryavarana Bhavan", A-3, Industrial Estate, Sanathnagar, Hyderabad - 500018.  
Phone : +91-40-23887518 (Office), Email : ms-tspcb@telangana.gov.in

ANNEXURE - III

BY REGD. POST WITH ACK. DUE

D.O Lr No. KGM-Legal/TGPCB/TF/BO/UH-VI/2026-2770 Date: 20.01.2026

Dear *Suresh,*

**Sub:** TGPCB - Hon'ble NGT, Chennai - Original Application No. 12 of 2023 filed by Sri K. Ramesh Babu, Hyderabad vs Union of India & Ors. against illegal stone quarry mining and stone crushing activities by the private respondents at Toggudem (V), Paloncha (M), Bhadradri Kothagudem District without obtaining necessary permissions from Government Departments & TGPCB and for causing dust nuisance to the surrounding areas - **Non-payment of Environmental compensation (EC) - Recovery of Environmental compensation (EC) under Revenue Recovery Act - Reminder - Reg.**

- Ref :**
1. O.A No 12 of 2023 filed by Sri K. Ramesh Babu, Hyderabad vs Union of India & Ors. in Hon'ble NGT, Chennai against illegal stone quarry mining and stone crushing activities.
  2. Closure order dated 15.03.2023 issued to the mines.
  3. Hon'ble NGT order dated 13.12.2023 in O.A No 12 of 2023.
  4. Order No. KGM-01/TSPCB/U-VI/TF/2023 dated 20.07.2024 levying EC.
  5. Hon'ble NGT Order dated 21.08.2024 in OA No. 12 of 2023 (SZ).
  6. TGPCB Lr dated 19.11.2024 to the Collector & District Magistrate, Bhadradri Kothagudem District.
  7. D.O Lr.No.KGM-Legal/TGPCB/TF/BO/UH-VI/2025-510 Dt: 16.05.2025.
  8. Hon'ble NGT Order dated 23.07.2025 in OA No. 12 of 2023 (SZ).
  9. Hon'ble NGT Order dated 15.09.2025 in OA No. 12 of 2023 (SZ).
  10. Hon'ble NGT Order dated 23.12.2025 in OA No. 12 of 2023 (SZ).

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This is with reference to the directions of the Hon'ble National Green Tribunal, Southern Zone; Chennai in Original Application No. 12 of 2023 filed by Sri K. Ramesh Babu, Hyderabad vs Union of India & Ors., against illegal stone quarry mining and stone crushing activities by the private respondents at Toggudem (V), Paloncha (M), Bhadradri Kothagudem District without obtaining necessary permissions from Government Departments & TGPCB and for causing dust nuisance to the surrounding areas.

The Board, vide order dated 15.03.2023 issued closure orders to the below Stone & Road Metal Quarry for operating without CFE / CFO of the Board and causing pollution in the area. The Hon'ble National Green Tribunal, reviewed the matter and issued order dated 13.12.2023 and in compliance with the said order, the Board, vide order dated 20.07.2024, levied Environmental Compensation on the following stone and metal quarry operators.

S. No	Name of the Mines	Amount of Environmental Compensation levied (Rs)
1.	M/s Islavath Raju (0.8 Ha), Sy.No. 46, Thogudem(V), Palvoncha (M), Bhadradri Kothagudem District.	55,62,000/-

REDUCE + REUSE + RECYCLE

ii.	M/s Smt. Ch. Nagamma (1.0 Ha), Sy.No.42 & 43, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District	92,04,000/-
iii.	M/s Smt. Ch. Nagamma (4.0 Ha), Sy.No.42 & 43, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District	1,67,04,000/-
iv.	M/s Sri Banoth Ramalah (5.058 Ha), R.Sy.No. 12 & 14, Thogudem(V), Palvoncha (M), Bhadradi Kothagudem District	1,56,72,000/-
v.	M/s Sri Boda Chittibabu (1.0 Ha), S/o Late Boda Bikku, R.Sy.No. 20/A, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District	1,01,34,000/-
vi.	M/s. Sri Settupalli Narsimha Rao (1.0 Ha), R.Sy.No. 12, Thogudem(V), Palvoncha(M), Bhadradi Kothagudem District	1,47,30,000/-
vii.	M/s Sri Sode Satish (1.0 Ha), S/o Mutyalu, R.Sy.No. 22, Thogudem(V), Palvoncha(M), Bhadradi Kothagudem District	53,82,000/-
viii.	M/s Sri Vage Venkateswar Rao (2.023 Ha), S/o Chinnabbi, R.Sy.No.20, Thogudem(V), Palvoncha (M), Bhadradi Kothagudem District	1,51,68,000/-

The Hon'ble NGT vide order dated 21.08.2024 issued following orders:

*"Admittedly, none of the quarry owners paid the environmental compensation levied, which resulted in the closure of all the units. As on date, it is stated that none of the units are in operation. Except issuing the demand notice for environmental compensation, further action has not been taken by the TGPCB for recovering the amount".*

In this regard, a letter was earlier addressed on 16.05.2025 to initiate recovery proceedings of the Environmental Compensation under the Revenue Recovery Act. As the mines have not paid the compensation amount and no recovery has been reported so far, it is once again requested to issue necessary instructions to the concerned Revenue Authorities for early recovery of the said Environmental Compensation amount towards compliance of the Hon'ble NGT's directions.

The Hon'ble NGT vide order dated 23.07.2025 stated that "neither the TGPCB nor the District Collector has taken steps to recover the amounts due from the violators. The inaction on the part of the authorities is causing heavy loss to the exchequer of the state. If no progress issue on for recovery of amounts arrived at before the next date of hearing, we will be constrained to take action against the erring officials under Sec.28 of the NGT Act, 2010".

The Hon'ble NGT vide order dated 23.07.2025 noted "that the Form-I (Issued by Tahsildar-Palvoncha (M)) under the Andhra Pradesh Revenue Recovery Act, 1864 has not prescribed any specific time for payment of amount. Accordingly, it is deemed that the officials can proceed forthwith. The revenue officials are directed to take immediate action and file a report of compliance". The matter stands adjourned to 26.02.2026.

I once again request your personal intervention to ensure that necessary action on the Stone Metal Quarries for recovery of Environmental Compensation under Revenue Recovery Act be taken on priority as the matter is being reviewed by the Hon'ble NGT.

With best wishes,

  
Ravi Gugulothu 2/2

To  
Sri Jitesh V.Patil I.A.S,  
The Collector & District Magistrate,  
Bhadradi Kothagudem District.

Copy to:

1. The Environmental Engineer, TGPCB, Regional Office - Kothagudem for information and necessary action. He is directed to follow up with the District Collector for recovery of Environmental Compensation and report compliance.
2. The JCEE, ZO, Hyderabad for information and necessary action.

GOVERNMENT OF TELANGANA  
OFFICE OF THE COLLECTOR & DISTRICT MAGISTRATE ::  
BHADRADRI KOTHAGUDEM



ANNEXURE-IV

Rc.No. H6/3657/2024

Dt.12.02.2026

From  
Jitesh V. Patil, I.A.S.,  
Collector & District Magistrate,  
Bhadradi Kothagudem

To  
The Environmental Engineer,  
TG Pollution Control Board,  
Kothagudem

Sir

Sub: TGPCB Hon'ble NGT, Chennai-OA No. 12/2023 filed by Sri K. Ramesh Babu, Hyderabad Vs Union of India & Ors against illegal store quarry mining and stone Crushing by the private respondents at Thoggudem (V), Palvancha (M), Bhadradi Kothagudem District - without obtaining necessary permissions from the Government Departments & TGPCB - Non payment of Environmental Compensation (EC)-Recovery of EC under Revenue Recovery Act-Enclosing EC vide DD No.333554 Dt. 22.12.2025-Reg.

Ref: 1. Member Secretary TGPCB D.O.Lr.No. KGM-Legal/TGPCB/TF/BO/UH-VI/2026-2770, Dt. 20.01.2026  
2. Tahsildar, Palvancha Lr. Rc.No. B/959/2025, Dt. 07.02.2026

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I invite attention to the references cited and it is to inform that in compliance to the orders issued by the Hon'ble Tribunal Dt. 15.09.2025, the Tahsildar, Palvancha reported that all the above quarries are abandoned and no activity is happening in the said location and at this juncture the defaulters have requested that they are poor Tribals and they do not have any assets and they are not in a position to remit the default penalty. Further, they have paid following amount and requested to give some time for payment of remaining amount.

AEE  
For O/D  
(Signature)

Sl. No.	Name & details of the Mine	Amount of environmental compensation levied in Rs.	Amount (Cash) paid by the defaulter in Rs.
1	M/s Islavath Raju (0.8 Ha) Sy. No. 46, Thoggudem (V), Palvancha (M), Bhadradi Kothagudem District	55,62,000	10,000
2	M/s Smt. Ch. Nagamma (1.0 Ha) Sy. No. 42 & 43 Thoggudem (V), Palvancha (M), Bhadradi Kothagudem District	92,04,000	20,000
3	M/s Smt. Ch. Nagamma (1.0 Ha) Sy. No. 42 & 43 Thoggudem (V), Palvancha (M), Bhadradi Kothagudem District	1,67,04,000	0

4	M/s Sri Banoth Ramaiah (5.058 Ha) Sy. No. 12 & 14, Thoggudem (V), Palvancha (M), Bhadradi Kothagudem District	1,56,72,000	20,000
5	M/s Sri Boda Chittibabu S/o Late Boda Bikku, (1.0 Ha) Sy. No. 20/A, Thoggudem (V), Palvancha (M), Bhadradi Kothagudem District	1,01,34,000	20,000
6	M/s Sri Settipalli Narsimha Rao, (1.0 Ha), Sy. No. 12, Thoggudem (V), Palvancha (M), Bhadradi Kothagudem District	1,47,30,000	20,000
7	M/s Sri Sode Satish S/o Muthyalu, (1.0 Ha), Sy. No. 22, Thoggudem (V), Palvancha (M), Bhadradi Kothagudem District	53,82,000	10,000
8	M/s Sri Vage Venkatesawra Rao S/o Chinnabbai (2.023 Ha), Sy. No. 20, Thoggudem (V), Palvancha (M), Bhadradi Kothagudem District	1,51,68,000	20,000
Total			1,20,000

The defaulters have paid altogether Rs. 1,20,000/- vide DD No333554 Dt. 22.12.2025 in favour of ENVIRONMENTAL COMPENSATION FUND. I am enclosing the original Demand Draft of Rs. 1,20,000/- (Rupees One Lakh Twenty Thousand only) and requested to take necessary action in the matter.

Encl: As above

Yours faithfully,  
Sd/- Sri Jitesh V. Patil, I.A.S.,  
Collector & District Magistrate,  
Bhadradi Kothagudem

//Attested //   
Superintendent (OSD) 12/12/25

RAVI GUGULOTHU, IAS  
Member Secretary



**TELANGANA POLLUTION CONTROL BOARD**

"Paryavara Bhavan", A-3, Industrial Estate, Sanathnagar, Hyderabad - 500018.  
Phone : +91-40-23887518 (Office), Email : ms-tspcb@telangana.gov.in

**BY REGD. POST WITH ACK. DUE**

**D.O Lr No. KGM-Legal/TGPCB/TF/BO/UH-VI/2026-2770 Date: 20.01.2026**

Dear Sir,



*Handwritten notes:*  
Scan  
OSD  
Sub  
H

TGPCB - Hon'ble NGT, Chennai - Original Application No. 12 of 2023 filed by Sri K. Ramesh Babu, Hyderabad vs Union of India & Ors. against illegal stone quarry mining and stone crushing activities by the private respondents at Toggudem (V), Paloncha (M), Bhadradri Kothagudem District without obtaining necessary permissions from Government Departments & TGPCB and for causing dust nuisance to the surrounding areas - Non-payment of Environmental compensation (EC) - Recovery of Environmental compensation (EC) under Revenue Recovery Act - Reminder - Reg.

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**REDUCE + REUSE + RECYCLE**

ii.	M/s Smt. Ch. Nagamma (1.0 Ha), Sy.No.42 & 43, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District	92,04,000/-
iii.	M/s Smt. Ch. Nagamma (4.0 Ha), Sy.No.42 & 43, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District	1,67,04,000/-
iv.	M/s Sri Banoth Ramalah (5.058 Ha), R.Sy.No. 12 & 14, Thogudem(V), Palvoncha (M), Bhadradi Kothagudem District	1,56,72,000/-
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I once again request your personal intervention to ensure that necessary action on the Stone Metal Quarries for recovery of Environmental Compensation under Revenue Recovery Act be taken on priority as the matter is being reviewed by the Hon'ble NGT.

With best wishes,

  
Ravi Guguloth

To  
Sri Jitesh V. Patil I.A.S,  
The Collector & District Magistrate,  
Bhadradi Kothagudem District.

Copy to:

1. The Environmental Engineer, TGPCB, Regional Office - Kothagudem for information and necessary action. He is directed to follow up with the District Collector for recovery of Environmental Compensation and report compliance.
2. The JCEE, ZO, Hyderabad for information and necessary action.

(18)

GOVERNMENT OF TELANGANA  
REVENUE DEPARTMENT  
OFFICE OF THE TAHSILDAR::PALONCHA

Rc. No. B/959/2025

Date:07.02.2026

From  
Sri Dara Prasad,  
Tahsildar,  
Palvancha

To  
The Collector & District Magistrate,  
Bhadradi Kothagudem

Sir,

Sub:- Revenue Recovery Act, 1890 - Bhadradi Kothagudem District - Mines & Quarries - Orders of the Hon'ble National Green Tribunal, Chennai - filed by K. Ramesh Babu V/s Union of India & others against the illegal stone quarry mining & Stone crushing activities by the private respondents at Thoggudem (VII) of Paloncha Mandal of Bhadradi Kothagudem District - without obtaining permission of PCB & causing dust nuisance to the surrounding Areas - Levied Environmental Compensation - Revenue Recovery Act - Orders issued - Notices (Form-1) issued to the defaulters under A.P. Revenue Recovery Act (Sec. 8) - defaulters have paid part payment of penalty (levied) amount Rs. 1,20,000/- - report submitted - Reg.

- Ref:-
1. Proceedings of the Collector & District Magistrate, Bhadradi Kothagudem, Proc. Rc. No. H6/3657-1/2024, dated: 15.01.2025
  2. Proceedings of the Collector & District Magistrate, Bhadradi Kothagudem, Proc. Rc. No. H6/3657-2/2024, dated: 15.01.2025
  3. Proceedings of the Collector & District Magistrate, Bhadradi Kothagudem, Proc. Rc. No. H6/3657-3/2024, dated: 15.01.2025
  4. Proceedings of the Collector & District Magistrate, Bhadradi Kothagudem, Proc. Rc. No. H6/3657-4/2024, dated: 15.01.2025
  5. Proceedings of the Collector & District Magistrate, Bhadradi Kothagudem, Proc. Rc. No. H6/3657-5/2024, dated: 15.01.2025
  6. Proceedings of the Collector & District Magistrate, Bhadradi Kothagudem, Proc. Rc. No. H6/3657-6/2024, dated: 15.01.2025
  7. Proceedings of the Collector & District Magistrate, Bhadradi Kothagudem, Proc. Rc. No. H6/3657-7/2024, dated: 15.01.2025
  8. Proceedings of the Collector & District Magistrate, Bhadradi Kothagudem, Proc. Rc. No. H6/3657-8/2024, dated: 15.01.2025
  9. This office Notices even No, dated: 10.09.2025
  10. This Office Notices even No, dated: 28.11.2025
  11. Report of the Mandal Girdawar-II, Paloncha, dated:20.12.2025
  12. This Office letter even no, dated:20.12.2025
  13. The Collector & District Magistrate, Bhadradi Kothagudem, Lt. Rc. No. H6/3657/2024, dated:27.01.226

@@@

I invite kind attention to the reference 13<sup>th</sup> cited, the Collector & District Magistrate, Bhadradi Kothagudem has requested to look into the matter pertains to the recovery of penalty and arrears under Revenue Recovery Act. In this connection, authorization has been given to the Revenue Divisional Officer, Kothagudem/ Bhadrachalam U/s 5 & 8 of Revenue Recovery, 1890 to recover the levied amount duly following the provisions of the act.

In this regard, a detailed action taken report already been submitted vide reference 12<sup>th</sup> cited. However, I am herewith submitting the report as follows..

The details of the defaulters are as follows..

Sl. No.	Name & details of the Mine	Amount of environmental compensation levied in Rs.
1	M/s Islavath Raju (0.8 Ha) Sy. No. 46, Thoggudem (V), Paloncha (M), Bhadradi Kothagudem District.	55,62,000
2	M/s Smt. Ch. Nagamma (1.0 Ha) Sy. No. 42 & 43 Thoggudem (V), Paloncha (M), Bhadradi Kothagudem District	92,04,000
3	M/s Smt. Ch. Nagamma (1.0 Ha) Sy. No. 42 & 43 Thoggudem (V), Paloncha (M), Bhadradi Kothagudem District	1,67,04,000
4	M/s Sri Banoth Ramaiah (5.058 Ha) Sy. No. 12 & 14, Thoggudem (V), Paloncha (M), Bhadradi Kothagudem District	1,56,72,000
5	M/s Sri Boda Chittibabu S/o Late Boda Bikku, (1.0 Ha) Sy. No. 20/A, Thoggudem (V), Paloncha (M), Bhadradi Kothagudem District	1,01,34,000
6	M/s Sri Settipalli Narsimha Rao (1.0 Ha), Sy. No. 12, Thoggudem (V), Paloncha (M), Bhadradi Kothagudem District	1,47,30,000
7	M/s Sri Sode Satish S/o Muthyalu, (1.0 Ha), Sy. No. 22, Thoggudem (V), Paloncha (M), Bhadradi Kothagudem District	53,82,000
8	M/s Sri Vage Venkateswara Rao S/o Chinnabbai (2.023 Ha), Sy. No. 20, Thoggudem (V), Paloncha (M), Bhadradi Kothagudem District	1,51,68,000

In this regard, vide reference 9<sup>th</sup> cited, Notices (Form-I) issued to the above defaulters under A.P. Revenue Recovery Act (Sec. 8).

It is further submitted that vide reference 10<sup>th</sup> cited, once again notices issued and directed the defaulters to remit the *amount due together with batta and all expenses of distress be not previously discharged within one month (i.e. on or before 29.12.2025)*, if not the distrained property will be immediately brought to public sale.

In this connection, vide reference 10<sup>th</sup> cited, the Mandal Girdawar-II, Paloncha has served the Notices and started assessing their assets. He has reported that all the above quarries are abandoned and no activity is happening in said location. Further, he has reported that at this juncture the above defaulters have requested that they are poor Tribals and they do not have any assets and they are not in a position to remit the default penalty. Further, they have paid following amount and requested to give some time for payment of remaining amount.

(20)

Sl. No.	Name & details of the Mine	Amount of environmental compensation levied in Rs.	Amount (Cash) paid by the defaulter in Rs.
1	M/s Islavath Raju (0.8 Ha) Sy. No. 46, Thoggudem (V), Paloncha (M), Bhadradi Kothagudem District	55,62,000	10,000
2	M/s Smt. Ch. Nagamma (1.0 Ha) Sy. No. 42 & 43 Thoggudem (V), Paloncha (M), Bhadradi Kothagudem District	92,04,000	20,000
3	M/s Smt. Ch. Nagamma (1.0 Ha) Sy. No. 42 & 43 Thoggudem (V), Paloncha (M), Bhadradi Kothagudem District	1,67,04,000	0
4	M/s Sri Banoth Ramaiah (5.058 Ha) Sy. No. 12 & 14, Thoggudem (V), Paloncha (M), Bhadradi Kothagudem District	1,56,72,000	20,000
5	M/s Sri Boda Chittibabu S/o Late Boda Bikku, (1.0 Ha) Sy. No. 20/A, Thoggudem (V), Paloncha (M), Bhadradi Kothagudem District	1,01,34,000	20,000
6	M/s Sri Settipalli Narsimha Rao, (1.0 Ha), Sy. No. 12, Thoggudem (V), Paloncha (M), Bhadradi Kothagudem District	1,47,30,000	10,000
7	M/s Sri Sode Satish S/o Muthyalu, (1.0 Ha), Sy. No. 22, Thoggudem (V), Paloncha (M), Bhadradi Kothagudem District	53,82,000	20,000
8	M/s Sri Vage Venkatesawra Rao S/o Chinnabbai (2.023 Ha), Sy. No. 20, Thoggudem (V), Paloncha (M), Bhadradi Kothagudem District	1,51,68,000	20,000
Total			1,20,000

Hence, I am herewith sending the original Demand draft for penalty amount Rs. 1,20,000/- (One Lakh Twenty thousand rupees only) bearing No 333554 dated:22.12.2025 for favour of kind information.

Encl: (As above):

Yours faithfully,

Mally  
SA  
07-12-2025

Tahsildar, Paloncha

Copy submitted to the Revenue Divisional Officer, Kothagudem for favour of kind information.

Copy submitted to the E.E. Pollution Control Board, IDOC, Kothagudem for favour of kind information.



Item No.05:-

BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI

[Through Physical Hearing (Hybrid Option)]

Original Application No.12 of 2023(SZ)

IN THE MATTER OF:

K. Ramesh Babu,  
Hyderabad.

...Applicant(s)

*Versus*

Union of India,  
Rep by its Secretary,  
MOEF & CC, New Delhi and ors.

...Respondent(s)

Date of hearing: 26.02.2026.

CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE DR. PRASHANT GARGAVA, EXPERT MEMBER

For Applicant(s): Ms. Mamatha Ralla and Mr. Shivang Singh.

For Respondent(s): Dr. Kuna Suryanarayana for R1.  
Mr. B. Rajaprabhakar represented  
Mr. T. Sai Krishnan for R2 & R5.  
Mrs. H. Yasmeen Ali a/w.  
Mr. Mohamed Aathic for R3, R4, R6 & R7.  
M/s. C.P. Kavitha Renjini,  
S. Saravanan, K. Mokshavathy &  
E. Karthikeyan for R8, R9, R11 to R17.

ORDER

1. Though it is stated that revenue recovery proceedings have been initiated, no progress has been shown in this regard.

2. The learned counsel appearing for the respondents submitted that payments of Rs.10,000/- and Rs. 20,000/- have been made to the Tahsildar, whereas the claims against each quarry owner range between Rs.55 Lakh and Rs.2.5 Crore.

3. The learned counsel appearing for the private parties, the State Pollution Control Board, the Mines and Geology Department and the Revenue Department are directed to file their respective detailed reports indicating the amount levied, the amount collected, the reasons for the delay in recovery and the action plan with a time frame for recovery of the amount, before the next date of hearing.

4. Post the matter on 22.04.2026.

Sd/-

Smt. Justice Pushpa Sathyanarayana, JM

Sd/-

Dr. Prashant Gargava, EM

O.A. No.12/2023(SZ)  
26<sup>th</sup> February, 2026. AD.